

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD



OA/020/01101/2019

HYDERABAD, this the 04th day of March, 2020.

THE HON'BLE MRS.NAINI JAYASEELAN : ADMINISTRATIVE MEMBER

V.Kanaka Mahalakshmi,
Aged 55 years,
Family Pensioner Group C Employee,
W/o . V.Sai Krishna,
South Central Railway,
Secunderabad Division, H.No.F-101, D.V.Township,
Creative Nagar, Old Safilguda,
HYDERABAD – 500 056, TS.

(By Advocate : Mr. S. Srinivasa Rao) ...Applicant

Vs.

1. Union of India represented by its,
General Manager, South Central Railway,
Rail Nilayam,
SECUNDERABAD – 500 025, TS.
2. The Senior Divisional Personnel Officer,
South Central Railway, Secunderabad Division,
Sanchalan Bhavan,
SECUNDERABAD – 500 025, TS.

(By Advocate : Mrs.Vijaya Sagi, SC for Rlys)Respondents

(Oral Order per Hon'ble Mrs.Naini Jayaseelan, Administrative Member)

The present OA has been filed with a prayer to refund the



recovered amount of Rs.1,36,307/- (Rupees one lakh thirty six thousand three hundred and seven only) as per the law laid down by the Hon'ble Apex Court in the case of **State of Punjab & Others Vs. Rafiq Masih (White Washer) etc., in CA No.11527 of 2014 [Arising out of SLP(C) No.11684 of 2012]**.

2. Heard Mr. S. Srinivasa Rao, learned counsel for the applicant and Mrs. Vijaya Sagi, learned Standing Counsel for Respondent Railways.

3. Mr. S. Srinivasa Rao, learned counsel for the applicant brought to the notice of the court that the applicant's representations dated 11.10.2018 which has been received by the Department and the reminder dated 06.06.2019 are unanswered and are pending with Respondent No.2.

4. In view of this position, the OA is disposed of at the admission stage, without going into merits of the case, with a direction to the Respondent Railways to dispose of the pending representations within a period of two months from the date of receipt of certified copy of this

order by passing a speaking order. While disposing of the pending representations, the Respondents are also directed to keep in mind the prayer made in the present OA.



5. There shall be no order as to costs.

(NAINI JAYASEELAN)
ADMINISTRATIVE MEMBER

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